

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.41857/2017

(Arising out of impugned final judgment and order dated 12-12-2017 in CRLMB No. 2106/2017 passed by the High Court Of Delhi At New Delhi)

AWTAR SINGH &amp; ORS.

Petitioner(s)

VERSUS

SEBI

Respondent(s)

Date : 22-12-2017 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Sunil Dalal, Adv.  
Mr. S.S. Ray, Adv.  
Mr. Vaibhav Gulia, Adv.  
Ms. Rakhi Ray, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

On mentioning, the matter is taken on Board.

List the matter on 29<sup>th</sup> December, 2017, subject to curing of defects, before the appropriate Bench as per the roster.

(Chetan Kumar)  
Court Master

(Jagdish Chander)  
Court Master